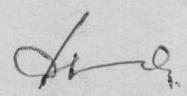
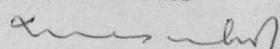


Serial No of Order	Date of Order	Order with Signature
5	6-11-95	<p>Heard Shri B.S.Tripathy, learned counsel for the applicant, and Shri Ashok Misra, learned Standing Counsel for the respondents.</p> <p>On the face of it, the Application xxxxxx is time barred as the applicant did not approach this Tribunal within the time allowed by the Rules nor any application for condonation of delay has been filed. However, Shri Tripathy is satisfied if a direction is given to consider her representation to the appropriate authority. The Tribunal cannot come in the way of any authority considering her representation sympathetically and taking necessary steps that the authorities ^{are} competent to take. With this observation, namely, that if any representation is made by the applicant, the same may be considered by the competent authority, this Application is disposed of. Hand over a copy of this order to the applicant's counsel forthwith.</p> <p> VICE-CHAIRMAN  MEMBER (ADMN.)</p>